

THUGS ACT, 1839
ACT NO. XVIII. OF 1839
(Rep., Act 17 of 1862)

[15th July, 1839.]

Passed by the Hon'ble the President of the Council of India in Council, on the 15th July, 1839.

I. It is hereby enacted, that any person accused of the offence of murder by Thuggee, or of the offence of unlawfully and knowingly receiving or buying property stolen or plundered by Thuggee, may be tried by any Court which would have been competent to try him if his offence had been committed within the Zillah where that Court sits, anything contained in any Regulation or Regulations to the contrary notwithstanding.